

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 106**

**IA(I.B.C.)/927(CH)2024**  
**And**  
**C.P. (IB)/50/Chd/Chd/2024**

**IN THE MATTER OF:**

**Umesh Moudgil**

...

**Petitioner**

**Versus**

**Punjab National Bank & Ors.**

...

**Respondents**

**Under Section: 94(1), 99, IBC 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner- Personal Guarantor** : Mr. Aman Kampani with Ms. Preeti Yadav,  
Advocates.

**For the Petitioner in IA No. 927/2024 and RP in main petition** : Mr. Vishav Bharti Gupta, Advocate.

**ORDER**

**IA(I.B.C.)/927(CH)2024**

The present application has been filed under Section 99 of the IB Code, 2016 for placing on record the report filed by the RP. The same is taken on record subject to just exceptions. Thus, IA(I.B.C.)/927(CH)2024 is disposed of with a direction to tag the same with the main petition.

**C.P. (IB)/50/Chd/Chd/2024**

The learned counsel for the RP is directed to file an affidavit of service regarding supply of the copy to the creditors as well as petitioners within three days. Objections, if any, to the said report within one week with a copy

in advance to the counsel opposite. Response, thereto, if any, be filed within one week with a copy in advance to the counsel opposite.

List on 21.05.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**